

[Sh. Sriballav Panigrah]

dance to their tunes and also they go on doing what they like according to their own sweet will. This is not only true of railways but of other departments also like coal.

I would like to remind the hon. Minister in this connection what Gandhi thought about the trade unionism. As you know, initially Gandhiji started his movement with the trade union work. He championed the cause of textile labourers in Ahmedabad and he also had to offer dharna, *satyagraha* and had to organise strike etc. He was of confirmed opinion that there should be a single union in an industry. One union one industry was the concept of Gandhiji about trade unionism.

As I said, I will not take much time. One thing is, whatever might be the circumstances when there was an amendment in 1958, by that time the members of the RPF, the Railway Protection Force had already enjoyed this benefit, this facility, this privilege to form union for more than 12 years. You know in the Civil Procedure Code, if somebody occupies someone's land for more than 12 years by way of adverse possession..

MR. DEPUTY-SPEAKER: Panigrahiji, you can continue next time.

**17.58 hrs**

TRANSFER OF PROPERTY  
(AMENDMENT) BILL\*  
(Amendment of Section 2 etc)

SHRIMATI SUMITRA MAHAJAN (Indore): Sir, I beg to move fore leave to introduce a Bill further to amend the Transfer of Property Act, 1982.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Transfer of Property Act, 1882."

*The motion was adopted.*

SHRIMATI SUMITRA MAHAJAN: I introduce the Bill.

**15.58 1/2 hrs**

CODE CRIMINAL PROCEDURE  
(AMENDMENT) BILL\*  
(Amendment of Sections 125 and 127)

SHRIMATI SUMITRA MAHAJAN (Indore): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

*The motion was adopted.*

SHRIMATI SUMITRA MAHAJAN: introduce the Bili.

**17.59 hrs**

INDIAN PENAL CODE (AMENDMENT)  
BILL\*  
(Omission of Section 479, etc.)

SHRIMATI SUMITRA MAHAJAN (Indore): Sir, I beg to move for leave to